

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.2136/2017

Wednesday, this the 27th day of September 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Sudha Sharma, Principal, Group A
Aged about 56 years
w/o Dr. Ushakar Nag
r/o Block 5, Villa No.14, 1st Floor
Charmwood Village, Surajkund Road
Faridabad, Haryana – 121009

(Mrs. Priyanka Bhardwaj, Advocate)

..Applicant

Versus

1. Kendriya Vidyalaya Sangathan
Through its Commissioner
18, Institutional Area, Shaheed Jeet Singh Marg
New Delhi – 16
2. The Joint Commissioner (Admn.)
Kendriya Vidyalaya Sangathan
18, Institutional Area, Shaheed Jeet Singh Marg
New Delhi – 16

..Respondents

(Mr. S Rajappa, Advocate)

O R D E R (ORAL)

Justice Permod Kohli:

Mr. S Rajappa, learned counsel for respondents submits that he has instructions to make a statement that the respondents have withdrawn the charge sheet reserving their right to issue a fresh one.

2. In this view of the matter, the impugned charge sheet having been withdrawn, this O.A. is rendered infructuous. Dismissed as such. In the

event, any fresh charge sheet is issued, the applicant shall be at liberty to seek remedial measures.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

September 27, 2017
/sunil/